

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00173/2019

DATED THIS THE 23rd DAY OF JANUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV.SANKAR MEMBER (A)

H.C. Ganeshappa,
S/o late H.M. Chandrappa,
Aged about 53 years,
Ex.GDS MD,
Honnalagere BO,
A/w Nidagatta SO,
Residing near Venkateswara
Gas Gowdon,
Madduramma Temple,
Maddur Town-571 428.. ...Applicant

(By Shri B.S. Venkatesh Kumar,..... Advocate)

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communication and IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi-110 001.
2. Inspector of Post Offices,
Malavalli Sub Division,
Malavalli-571 430.
3. The Superintendent of Post Offices,
Mandya Division,
Mandya-571 401. ...Respondents

(By Shri S. Sugumaran, ACGSC)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

1. Heard. Apparently, during the interregnum of the enquiry being conducted, applicant had admitted the charges and the department had proceeded in accordance with rules and imposed a punishment. We find that applicant had been given all opportunities to conduct a defence. But, now he claims that he was made to believe that he will be treated leniently and that is why he admitted the charges.
2. Therefore, with anxious eyes we had gone into the matter and asked the learned counsel whether he has any contrary evidence to offer even at this stage. Even at this point of time, forget the stage of pleadings, he has no contradictory evidence to offer. That being so, we have to hold that truth is established and also all the opportunities has been given and natural justice seems to have been followed. So, no merit in the OA. OA is dismissed. No order as to costs.

(CV.SANKAR)
MEMBER (A)

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(DR. K.B. SURESH)
MEMBER (J)

Annexures referred to by the applicant in OA.No.173/2019

Annexure A1: Copy of charge memorandum dt. 25.7.2014

Annexure A2: Copy of letter dtd. 31.8.2016

Annexure A3: Copy of impugned order dtd. 19.10.2016

Annexure A4: Copy of appeal dtd.25.2.2017

Annexure A5: Copy of order dtd. 3.3.2017

Annexure A6: Copy of proceedings of various dates from 27.10.2014 to 9.7.2016

Annexures referred to in reply

Annexure: R-1.Copy of MO paid vouchers

Annexure: R-2.Copy of beneficiaries statement

Annexure: R-3.Copy of statement of applicant

Annexure: R-4 & R-5.Copy of deposition of PW1,2 &3

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